HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION (PIL) NO: 15 OF 2023

Between:

P.L.N. Rao, S/o. Venkateswar Rao, Aged about 55 years, Occ. Social worker, R/o Lingojigudem Village, Choutuppal Mandal, Yadadri-Bhuvanagiri District

...PETITIONER

AND

1. The Union of India, Rep. by its Secretary, MOEFCC, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110003 INDIA.
2. Central Pollution Control Board (CPCB), Rep. by its Member Secretary (MS), Address: Parivesh Bhawan, East Arjunnagar, New Delhit-110032.
3. The Government of India, Rep. by its Secretary (D/o WR, RD and GR), Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, e-Gov Cell, 6th Floor Cabin, Shram Shakti Bhawan, Rafi Marg, New Delhi -110001.
4. Krishna River Management Board, Rep. by its Member Secretary, 5th Floor, Jalasoudha, Errum Manzil, Hyderabad (Telangana State) -500 082.
5. Telangana State Pollution Control Board, Rep. by its Member Secretary, Sanath Nagar, Hyderabad
6. The District Collector, Collectorate Miryalaguda Road, Nalgonda - 508001
7. Joint Chief Environmental Engineer (JCEE), Telangana State Pollution Control Board Zonal Office, Opp. Beeramguda Kaman, Sanga Reddy District.
8. Environmental Engineer (EE), Telangana State Pollution Control Board Regional Office, Nalgonda District.
9. Krishna Godavari Power Utilities Limited, Wadapally Village, Dhamarcherla Mandal, Nalgonda District - 508355.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus against the action of the Respondents No.1-8 in non-considering the representation made by the petitioner and non-initiating to take action against the Respondent No. 9 and the action of the Respondents No.1-8 in Non-controlling the illegal activities of the Respondent No. 9 and colluding activities of the respondents No. 1 to 8 with the industrialists and local politicians and leaders by neglecting the complaints of general public, especially poor and marginalized sections of the society, farmers and backward class people with respect to their health and wellness is highly illegal, arbitrary, unconstitutional, unjust and in violation of principles of Natural justice and also in violation of Articles 14, 15, 19 and 21 of the constitution of India.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the official respondents No.1-8 to consider the representation made by the petitioner and take action against the Respondent No. 9 as per law until pending disposal of the writ petition Public Interest Litigation (PIL).

Counsel for the Petitioner: SRI R.THRISHUL, REP. FOR SRI N.ANIRUDH

Counsel for the Respondent No.1 to 4: Dy. SOLICITOR GENERIAL OF INDIA

Counsel for the Respondent No.5, 7 & 8: SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB

Counsel for the Respondent No.6: GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION (PIL).No.15 of 2023

ORDER:

Learned counsel Sri R.Thrishul, representing learned counsel Sri N.Anirudh, appears for the petitioner.

2. Learned counsel for the petitioner submits that the relief prayed in the instant writ petition had become infructuous.

3. In view of the aforesaid submission, the writ petition is dismissed as infructuous. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI N.ANIRUDH, Advocate [OPUC]
2. One CC to SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB [OPUC]
3. One CC to DEPUTY SOLICITOR GENERIAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
4. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
MMT

HIGH COURT

DATED:01/09/2025

ORDER

WP(PIL).No.15 of 2023



DISMISSING THE WRIT PETITION (PIL)

AS INFRUCTUOUS,

WITHOUT COSTS

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ASV
27/a/25